

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00200/2018**

Jabalpur, this Wednesday, the 7<sup>th</sup> day of March, 2017

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. M.M.Rawat, S/o Late Shri K.S.Rawat,  
Aged 49 yrs. R/o Behind Shiv Shakti Medicine Shop,  
Ranjhi, 482005, Jabalpur- (M.P.)
2. K.S.Deshmukh S/o Shri S.A.Deshmukh,  
Aged 49 yrs., R/o Type III, 16/4, West Line,  
Khamariya, 482005, Jabalpur (M.P.)
3. Kapil Kumar Diyawar, S/o Shri R.R.Diyawar,  
Aged:46 Yrs., R/o Q.No. E/242, Sanjay Nagar,  
Ranjhi, 482005, Jabalpur (M.P.)
4. Shailendra Kumar Saini, S/o Shri I.P.Saini,  
Aged 47 yrs., R/o 73, Nanak Nagar, Manegaon,  
Ranjhi-482005, Jabalpur (M.P.)
5. N. Raja Babu, S/o Shri Late Shri N. Mohan Rao,  
Aged 49 yrs., R/o W West Land, Khamariya,  
482005 Jabalpur (M.P.)

**-Applicants**

(By Advocate –**Shri Akash Choudhary**)

**V e r s u s**

1. Union of India, through its Secretary,  
Ministry of Defence, South Block, New Delhi-110001
2. The Director General, Aeronautical Quality Assurance,  
Ministry of Defence, 'H'Block,  
DHQ Post, New Delhi-110011

**- Respondents**

(By Advocate –**Shri S.P.Singh**)

## **O R D E R (Oral)**

Heard on Misc. Application No. 200/00266/2018 an application for seeking permission to file joint application for their common relief and same cause of action.

2. Not opposed.
3. M.A. is allowed.
4. All the applicants are presently holding the post of Master Craftsman with effect from 24<sup>th</sup> June 2016. It has been submitted by the applicants that the applicants were granted the benefits of MACP with effect from 01.01.2016 whereas in terms of the verdicts passed by Calcutta Bench of this Tribunal in O.A. No. 172/2011 dated 16.01.2014, the case of the applicant is covered by the same.
5. It has been submitted that as per Annexure A-1 representation has been preferred by all the applicants vide Annexure A-3 dated 11.11.2017 and however the reminder has also been issued to the respondents on 18.09.2017 which is still pending with the respondent department.
6. The counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide their representation dated 11.11.2017 (Annexure A-3), in a time bound manner.

7. In view of it, without going into the merits of the case, the respondent authority is directed to decide the representation dated 11.11.2017 (Annexure A-3) within a period of 90 days from the date of receipt of a certified copy of this order.

8. Resultantly the Original Application is disposed of.

**(Ramesh Singh Thakur)  
Judicial Member**

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